NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

CP(CAA) No. 6/NCLT/AHM/2018 CA(CAA) No. 140/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON <u>01.02.2018</u>

Name of the Company:

Harsh Organo- Chem (I) Pvt Ltd.

Section of the Companies Act:

Section 230-232 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1. CA CLM) HITTEN PARILER

PEAT

Petitionel

2.

ORDER

Learned FCA Mr. Hiten Parikh i/b Parikh & Majmudar present for Petitioner.

Proof of service of notice on statutory authorities filed.

Common representation of Regional Director received.

No representation received from other statutory authorities.

Heard arguments of learned FCA for Petitioner.

Petition is admitted.

Date of hearing fixed on 23.02.2018.

Petitioner shall advertise Notice of hearing of this petition in "Business Standard" Ahmedabad edition and "Sandesh" Daily Ahmedabad Edition not less than ten days before fixed date of hearing, calling for objections, if any, on or before the date of hearing.

Petitioner shall issue notice to Regional Director informing the date of hearing.

Meanwhile petitioner may file reply, if any, on representations of Statutory Authorities.

List the matter on 23.02.2018 for hearing.

MANORAMA KUMARI

MEMBER JUDICIAL

Dated this the 1st day of February, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL